

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
NEW DELHI
PRINCIPAL BENCH, COURT NO. 4**

SERVICE TAX APPEAL NO. 51473 OF 2019

[Arising out of Order in Appeal No. 123(SM)ST/JPR/2019 dated 30.03.2019 passed by the Commissioner (Appeals), Central GST & Service Tax, Jaipur]

M/S CAREER LINE COACHING INSTITUTE (CLC)

Appellant

Proprietor Sharwan Singh Karwasara,
Laxmi Niwas, Piprali Road,
Railway Station Colony, Sikar, (Raj) 332001

Vs.

ASSISTANT COMMISSIONER,

Central GST Division-G,
Sikar (Raj) 302001

Respondent

Appearance:

Present for the Appellant : None

Present for the Respondent: Shri Anand Narayan, Authorised Representative

CORAM:

HON'BLE DR. RACHNA GUPTA, MEMBER (JUDICIAL)

HON'BLE MS. HEMAMBIKA R. PRIYA, MEMBER (TECHNICAL)

Date of Hearing/ Decision : 07/04/2025

FINAL ORDER NO. 50535/2025

DR. RACHNA GUPTA:

None appeared for the appellant. However, Id. Departmental Representative has placed on record the copy of the discharge certificates/ Form No. SVLDRS-4. In view thereof and in view of the intent of Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019, the appeal is hereby ordered to be dismissed as deemed withdrawn.

(Dictated and pronounced in open court)

**(DR. RACHNA GUPTA)
MEMBER (JUDICIAL)**

**(HEMAMBIKA R. PRIYA)
MEMBER (TECHNICAL)**